

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/MP/2025 along with I.A. No. 109/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021.

Petitioner : ReNew Surya Vihaan Private Limited (RSVPL)

Respondent : Solar Energy Corporation of India Limited (SECI) & Anr.

Date of Hearing : **19.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Mannat Waraich, Advocate, RSVPL
Ms. Ashabari Thakur, Advocate, RSVPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Amartya A. Sharan, Advocate, UPCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that despite repeated opportunities, the Respondent, UPCL, has failed to file its reply in the matter.

2. Learned counsel for the Respondent, UPCL, citing some personal difficulty, sought two weeks' time as the final opportunity to file a reply. Further, the learned counsel for the Respondent, SECI, also sought time to file a response to UPCL's reply, if required.

3. Considering the submissions made by the learned counsels for the parties, the Commission permitted the Respondent, UPCL, to file its reply within two weeks and the Respondent, SECI, to file its response thereon, if any, within a week thereafter. The Petitioner was also permitted to file its rejoinder(s), if any, within a week after the filing of a reply/response by the Respondents as above.

4. The Petition will be listed for hearing on **7.5.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

